

THE HIGH COURT OF ORISSA: CUTTACK

NOTIFICATION

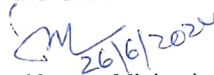
Cuttack, Dated the 26th June, 2024

No.1197/R In exercise of powers under Rule 51 of "The High Court of Orissa (Appointment of Staff and Conditions of Service) Rules, 2019" and on consideration of the representation of the Orissa High Court Employees' Association vis-a-vis the notifications of the State Government in Home Department in the matter of relaxation of the residency period of service experience for promotion of the employees of the State Secretariat in various cadre, Hon'ble the Chief Justice has been pleased to relax the residency period of service experience prescribed in the Appendix-1 under Head-II of the Rule for promotion to the posts of Additional Registrar (Establishment), Joint Registrar (Judicial) and Joint Registrar (Establishment) as provided hereunder for the remaining period of the year 2024 to fill up the vacant posts in the Court's establishment in the interest of public service.

Name of the post	Prescribed residency period	Residency period after relaxation
Additional Registrar (Establishment)	At least 1 year in the post of Joint Registrar. However, when eligible officers at the ratio of 1:3 are not available in the zone of consideration in the feeder cadre for promotion to the post, in that circumstance, Officers having not less than 2 years experience in the cadre of ADR (J&E) shall be taken into consideration in the common zone of consideration along with all the available officers of the feeder Cadre.	At least 6 months in the post of Joint Registrar. However, when eligible officers at the ratio of 1:3 are not available in the zone of consideration in the feeder cadre for promotion to the post, in that circumstance, Officers having not less than 1 year experience in the cadre of ADR (J&E) shall be taken into consideration in the common zone of consideration along with all the available officers of the feeder Cadre.
Joint Registrar (Judicial) & Joint Registrar (Establishment)	At least 1 year in the post of ADR (J & E). However, when eligible officers at the ratio of 1:3 are not available in the zone of consideration in the feeder cadre for promotion to the post, in that circumstance, officers having not less than 2	At least 6 months in the post of ADR (J & E). However, when eligible officers at the ratio of 1:3 are not available in the zone of consideration in the feeder cadre for promotion to the post, in that circumstance, officers having not less than 1 year experience in the

	years experience in the cadre of Asst. Registrar shall be taken into consideration in the common zone of consideration along with all the available officers of the feeder cadre.	cadre of Asst. Registrar shall be taken into consideration in the common zone of consideration along with all the available officers of the feeder cadre.
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The above notification shall come into force with immediate effect.

By Order of
Hon'ble the Chief Justice

(Suman Kumar Mishra)
REGISTRAR (JUDICIAL)

Memo No.10037(150) / Dtd.26.06.2024

Copy forwarded to the

1. All Officers of the Court
2. Addl. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice
3. Joint Registrar-cum-Principal Secretary/ ADR-cum-Addl. Principal Secretaries/ AR-cum-Senior Secretaries/ Secretaries/ PAs attached to Hon'ble Judges for placing the same before Their Lordships' kind information.
4. All Superintendents/ Section Officers of the Court
5. Superintendent, Appointment/ Establishment Section for information and necessary action.


SPECIAL OFFICER (SPECIAL CELL)

Memo No.10038(5) / Dtd.26.06.2024

Copy forwarded to the

1. Addl. Chief Secretary to Government of Odisha, Home Department, Bhubaneswar
2. Principal Secretary to Government of Odisha, Law Department, Bhubaneswar
3. Principal Secretary to Government of Odisha, Finance Department, Bhubaneswar
4. Advocate General, Odisha, Cuttack
5. Secretary, Orissa High Court Employees' Association, Odisha, Cuttack for information.


SPECIAL OFFICER (SPECIAL CELL)

Memo No.10039 / Dtd.26.06.2024

Copy forwarded to the Superintendent, Computer Section to upload the same in the official website of the Court.


SPECIAL OFFICER (SPECIAL CELL)